

Sr. No. 94/2022

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 116
Ivn. P No. 05/JPR/2021
IA No 436/JPR/2021
CP No. (IB)- 31/10/JPR/2021
Under Section 10 of IBC, 2016

In the matter of:

K & A Propcon LLP

....Applicant/Petitioner

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

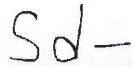
For the Applicant : Mr. Brij Kishor Sharma PCS
For the Intervener : Mr. Shivangshu Naval Adv.
Ms. Akanksha Naval Adv.

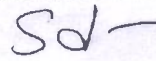
ORDER

IA No 436/JPR/2021

This is an application for withdrawal of Company Application submitted under Section 10 of the Insolvency and Bankruptcy Code, 2016 and Rule 7 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 and NCLT Rules 2016. Mr. Brij Kishor Sharma PCS appearing on behalf of Applicant, seeks permission for withdrawal of this application. Mr. Shivangshu Naval Adv. along with Ms. Akanksha Naval Adv. appearing for the Intervener have no objection. Permission granted.

CP No. (IB)- 31/10/JPR/2021 is dismissed as withdrawn and Ivn. P No. 05/JPR/2021 being infructuous is disposed of accordingly.


(Deep Chandra Joshi)
Judicial Member


(Raghu Nayyar)
Technical Member

April 26, 2022
RS



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Assistant Registrar
National Company Law Tribunal
Jaipur

29 APR 2022